

preparing India's export strategy for the top 15 thrust markets. The average tariff rates in most of these markets range between 5% to 20%. Non-tariff restrictions in these markets include textiles quotas, anti-dumping and countervailing duties, strict standards relating to health and environment etc. In one of the markets some items are banned on religious grounds.

(e) India's exports during 1993-94, 1994-95 and April- December 1995-96 have grown by 20.0%, 18.4% and 24.2% respectively in dollar terms over the corresponding periods of the previous years. Most of the trade restrictions based on health and safety standards etc. are consistent with the relevant GATT/WTO Agreements. In case of any inconsistency or discrimination, India has a right to approach the WTO dispute settlement mechanism for redressal.

Income Tax Exemption to Nagas

445. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) the scope, nature and limit of Income-tax exemption applicable to Nagas and scheduled tribes on income from business;

(b) whether Naga Businessmen carrying out business through their branches in other parts of the country are liable to pay income-tax though the principal place of their business remains in Nagaland and the activities of their branches outside Nagaland are only supplementing to the principal business carried out in Nagaland; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Under section 10(26) of the Income-tax Act, 1961, income of Scheduled Tribes as defined in clause 25 of Article 366 of the Constitution, residing in any area specified in Part-I or Part-II of the Table appended to paragraph-20 of the Sixth Schedule to the Constitution or in the estates of Arunachal Pradesh, Manipur, Mizoram, Nagal and Tripura or in the areas covered by Notification No TAD/R/35/50/109 dated the 23-02-1951, issued by the Governor of Assam under the Proviso to sub-clause (3) of the said paragraph-20 as it stood immediately before the commencement of the North-Eastern Area (Reorganisation) Act, 1971 (18 of 1971), is exempt if the source of such income is in these areas. This section does not prescribe any limit for exempting income.

(b) Business income attributable to the branches outside areas mentioned in Part (a) is not exempted u/s 10(26) of the Income-tax Act, 1961, even though the principal place of business may be Nagaland.

(c) Information relating to branches of Naga businessmen outside Nagaland is neither maintained nor is available.

Export of Textiles

446. SHRIMATI VASUNDHARA RAJE : Will the Minister of TEXTILES be pleased to state :

(a) the target set for export of textile during the year 1995-96 and achievement made as on date; and

(b) the efforts made by the Government to increase the export of textiles during the year 1996-97?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G.VENKAT SWAMY) : (a) A target of US dollar 10,500 million has been fixed for exports of textiles (including Handicrafts, Jute and Coir) during 1995-96. The achievement from April '95 to December '95 has been US \$ 7724.06 million.

(b) in order to step up the exports of textiles and clothing, Government have been taking a number of steps, which include encouraging exporters to participate in buyer-seller meets, fairs and exhibitions; enabling import of capital goods at concessional duty for export production; special arrangements for duty free import of raw materials for export production; ensuring increased availability of export credit etc. In addition, Government have also revamped the Garment Export Entitlement (Quota) Policy for 1996-98. The revised policy is expected to boost clothing exports.

Vacant Posts of CMD in Banks/Insurance Companies

447. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) the details of nationalised banks and insurance corporations which have no Chairmen/Managing Directors for the last more than six months;

(b) the reasons therefor; and

(c) the steps taken or proposed to be taken to fill up such high ranking posts in anticipation of retirement or transfer of these personnel ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) The post of Chairman & Managing Director lying vacant in nationalised bank/insurance corporation for more than six months are given below :-

Sl.No.	Name of the Bank/Insurance Corporation
1.	Chairman & Managing Director, Indian Overseas Bank
2.	Chairman, General Insurance Corporation of India

Necessary steps for filling up these vacancies have been initiated.

Working Group on "Expenditure Policy"

448. SHRI PARAS RAM BHARADWAJ :
SHRI SANAT KUMAR MANDAL

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have set up a Working